

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 171/MP/2015

Subject : Petition under Section 79 (1) (b) and (c) read with Regulations 4, 5 and 54 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

Date of hearing : 2.7.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Lanco Kondapalli Power Limited

Respondents : Power System Operation Corporation Limited

Parties present : Shri Manu Seshadiri, Advocate for the petitioner

Record of Proceedings

Learned counsel for the petitioner mentioned the matter and submitted as under:

(a) The petitioner has set up a gas based combined cycle power project comprises of two units of 371 MW (hereinafter referred to as Lanco Kondalli Expansion Stage-III).

(b) The units of Lanco Kondapalli Expansion Stage-III were tested their full load on 8/9.5.2015 and were commissioned on 18.5.2015.

(c) The Lanco Kondapalli Expansion Stage-III is getting 35% PSDF support at the Specified End Use Plants.

(d) The petitioner is supplying power to the distribution companies of Telengana from 1.6.2015. In order to be able to supply power to the distribution companies of Telengana as well as the distribution companies of Kerala (w.e.f. 1.8.2015), the petitioner is required to generate 535 MW. However, due to non-availability and shortage of natural gas, the petitioner is unable to carry out trial

run/operation at the maximum rating for a continuous period of 72 hours in terms of Regulations 4 and 5 of the 2014 Tariff Regulations.

(e) The present petition has been filed seeking permission to achieve COD by conducting a trial run at a maximum continuous rating for a period of 12 hours.

(f) Learned counsel for the petitioner requested the Commission to grant exemption to the petitioner from the requirement stipulated in Regulations 4 and 5 of the 2014 Tariff Regulations in exercise of powers conferred under Regulation 54 of the 2014 Tariff Regulations.

2. After hearing the learned counsel for the petitioner, the Commission directed to issue notice to the respondent.

3. The Commission directed the petitioner to implead CEA as party to the petition and serve copy of the petition on CEA and the respondent immediately.

4. The Commission directed the petitioner to file revised memo of parties immediately.

5. The Commission directed to list the petition on 7.7.2015.

6. The Commission directed CEA and POSOCO to depute officers well acquainted with the facts of the case on the next date of hearing to assist the Commission.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**